

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:9
ANSWERED ON:26.02.2008
NEGLECT OF BROADCASTING CODE BY TV CHANNELS
Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the cases of neglecting the general broadcast code by Television (TV) channels in the country have come to light from time to time;
- (b) if so, whether clear and accurate guidelines should be fixed for these TV channels so that the incidents of distorting the culture, civilisation and tradition can be checked under these guidelines; and
- (c) if so, the reaction of the Government thereto?

Answer

THE MINISTER OF INFORMATION & BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P.R. DASMUNSI)

- (a) Yes, Sir. Violations of Programme and Advertisement Codes prescribed under Cable Television Networks (Regulation) act, 1995 and rules framed thereunder by TV channels, have been brought to the notice of the Government from time to time and action has been taken against the concerned TV channels as per the rules.
- (b) & (c) A Committee has been constituted for reviewing the Programme and Advertising Codes under Cable Television Networks (Regulation) Act and rules framed thereunder and guidelines for Certification of Films prescribed under the Cinematographic Act 1952, which has formulated a draft content Code which inter alia, deals with similar issues, and is placed at the website of the Ministry www.mib.nic.in.